

23 2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
N.DELHI

CCP 210/93 in
D.A.779/91

Date of decision: 16.8.1993

I.S. Verma

... Petitioner.

Versus

Shri R.K. Takkar,
Chief Secretary,
Delhi Administration,
5, Alipur Road,
Delhi-54 and anr.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

Petitioner in person.

For the Respondents.

Mrs Meera Chhiber, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

The direction regarding payment of leave encashment has been complied with. The direction to convene a review DPC for the purpose of crossing the efficiency bar has also been complied with to the extent of a review DPC being held and a decision being taken permitting the petitioner to cross the efficiency bar on the dates specified. The petitioner however, submits that it is not enough that a decision is taken by the review DPC, but it should be followed up by making refixation of his pay, determination of the difference in emoluments to which the petitioner has become entitled to and to pay the same. Mere passing of paper orders, he says, does not amount to full compliance. The learned counsel for the respondents rightly and fairly submitted that further steps would be taken promptly to refix the pay and to pay

the arrears to the petitioner and an undertaking was given to pay the emoluments within a period of one month from this date. We record the said undertaking. If the arrears are not paid within a period of one month from this date, the same shall be paid with interest from this date @ 12% p.a. till the date of payment.

2. With these directions, this CCP is disposed of.

Arfchig
(S.R. ADIGE)
MEMBER (A)

'SRD'
160893

Malimath
(V.S. MALIMATH)
CHAIRMAN